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Central Administrative Tribunal
Principal Bench: New Delhi

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O.A. No. 2733/90

New Delhi, this the 23rd December, 1994.

HON'BLE SHRI J.P.SHARMA, MEMBER(J)

HON'BLE SHRI B.K. SINGH, MEMBER(A)

Shri Mohlar Singh s/o Shri Hans Raj,
r/o 53/A-6, Chhota More Sarai,
Railway Colony, Delhi- 110 006.

Applicant

(Applicant in person)

Versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Assistant Personnel Officer,
Northern Railway, D.R.M. office,
Pahar Ganj,
New Delhi.

Respondents

(By none)

JUDGEMENT (ORAL)

HON'BLE SHRI J.P.SHARMA, MEMBER(J)

The applicant was working as Diesel Assistant (driver) in Northern Railway and assailed the order dated 26.3.1990 by which the Revision Petition filed by the applicant under Rule 25 of the Railway Servants (D&A) Rules, 1968 against his removal from service by the order dated 30th January, 1981 was dismissed.


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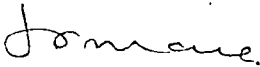
2. An interim direction was issued to the respondents by the order dated 28.12.1990 that the respondents are directed not to evict the applicant from Quarter No. 53/A-6, Chhota Mora Sarai, Railway Colony, Delhi- 110 006. This interim was continued till further orders.

3. Respondents contested this application and opposed the grant of relief of quashing the order passed by the Divisional authority dated 26.3.1990. The applicant has not filed any rejoinder.

4. The applicant today appears in person and states that he is not pressing this application as he has already been re-instated in service and also retired. He also states that he wants to withdraw the application as the same has become infructuous.

5. In view of the facts and circumstances we dismiss the application as withdrawn. Interim order dated 28.12.1990 is vacated with regard to the Railway Quarter No. 53/A-6, Chhota More Sarai, Railway Colony, Delhi- 110 006. Dismissed.


(B.K.SINGH)
MEMBER(A)


(J.P.SHARMA)
MEMBER(J)

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